

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Dated: **3 APR 1995**

APPLICATION NO. 963 of 1995.

APPLICANTS: **S/Sh. G. Krishnaswamy and A. N. Shashidhara.**

V/S.

RESPONDENTS: **Secretary, Deptt. of Health & Family Welfare,
New Delhi and two others.**

To

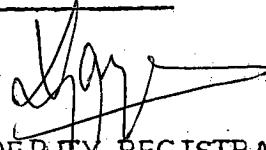
1. **Sri. M. Narayanaswamy, Advocate,
No. 844, Upstairs, Fifth Block,
Rajajinagar, Bangalore-560 010.**

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on 20-03-1995.

Issued on
3/4/95


DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NUMBER 963 OF 1995

MONDAY, THIS THE 20TH DAY OF MARCH, 1995.

Mr. Justice P.K. Shyamsundar,

Vice-Chairman.

Mr. T.V. Ramanan,

.. Member (A)

1. G. Krishnaswamy,
S/o late Sri P. Govindaraja Mudaliar,
Aged about 51 years,
Field Investigator,
National Tuberculosis Institute,
Bangalore and the Secretary,
N.T.I. Non-Gazetted Staff
Association, No.8, Bellary Road,
Bangalore-3.
2. A.N. Shashidhara,
S/o late A.C. Narayana Murthy,
Aged about 54 years,
Investigator, National Tuberculosis
Institute, No.8, Bellary Road,
Bangalore-3.

Applicants.

(By Advocate Shri M. Narayanaswamy)

v.

1. The Union of India,
represented by its Secretary to Govt.,
Health & Family Welfare Department,
Nirman Bhawan, New Delhi-11.
2. The Director General of Health
Services, Ministry of Health & F.W.
Services, Department of Health,
Nirman Bhawan, New Delhi-11.
3. The Director,
National Tuberculosis Institute,
No.8, Bellary Road, Bangalore-3.

.. Respondents.

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard Mr. M. Narayanaswamy, learned counsel for the applicants. We find from the decision of the Tribunal way back in 1987 in O.A. Nos. 1263 to 1267 of 1986 the very aspects raised herein were raised and not found favour. Mr. Narayanaswamy



says the facts are different which, as a matter of fact, are not so. Even otherwise, cause of action, if any, having arisen after the disposal of the earlier O.As, this application made in 1995 surely fails for severe latches. This application, therefore, fails and dismissed accordingly at the stage of admission.

Sd/-

Sd/-

MEMBER(A)

VICE-CHAIRMAN.



TRUE COPY

Shayk
03/04/95

Section Officer

Central Administrative Tribunal
Bangalore Bench
Bangalore